

TITEM NO.32

Court No.2

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).5450/2009

(From the judgement and order dated 28/04/2009 in CRLA No. 103/2000
of The HIGH COURT OF M.P AT JABALPUR)

DURGA PRASAD & ANR.

Petitioner(s)

VERSUS

STATE OF M.P.

Respondent(s)

Date: 11/05/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE H.L. GOKHALE

For Petitioner(s) Mr. R.P. Gupta, Sr. Adv.
Mr. M.P. Singh, adv.
Mr. Rajeev Kumar Bansal, Adv.

For Respondent(s) Ms. Vibha Datta Makhija, Adv.

UPON hearing counsel the Court made the following
O R D E R

Hearing concluded.

Judgment reserved.

(Ganga Thakur)
PS to Registrar

(Juginder Kaur)
Court Master